

S.No.21

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
03-05-2024 AT 10:30 AM**

**CP(IB) No. 383/95/HDB/2022**  
u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Union Bank of India

...Petitioner

**AND**

Shri. M Pradeep  
(Personal Guarantor of M/s. Thexa Pharma Pvt Ltd)

...Respondent

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned Counsel Smt Mummaneni Vazra Laxmi, for Resolution Professional present through Video Conference.

Mr PVB Sudhakar Rao, Resolution Professional present through Video Conference.

Learned counsel for the resolution professional present and stated that as per the directions of this bench copy of the report of RP was served on the Personal Guarantor. Proof of service filed as per the same served. Personal Guarantor called absent. Treated that there are no objections. For consideration, matter adjourned to 14.06.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**